

Target of Family Planning and Welfare for States

326. DR. VASANT KUMAR PANDIT: Will the Minister of HEALTH be pleased to state:

(a) whether Government have fixed targets for each State for Family Welfare and Planning and if so, the details for 1980-81 State-wise;

(b) how many cases will be through sterilisation and vasectomy;

(c) what other methods of Family Planning have been accepted by Government to fulfil the targets; and

(d) whether Government have put into use the Ayurvedic pill developed recently for Family Planning?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH: (SHRI NIHAR RANJAN LASKAR):

(a) State-wise targets for 1980-81 in respect of Family Welfare & Planning have not yet been fixed

(b) Targets are not fixed separately for vasectomy.

(c) The following other methods of contraception are being offered by the Government at present:

(i) Intra Uterine Device (IUD)

(ii) Oral Pill

(iii) Conventional Contraceptives.

(d) No Sir. The drugs, which are evolved under Ayurvedic system, are still under clinical trials.

Talks with Representative of Workers and Employers on Bonus and Industrial Relations

327. SHRI ATAL BIHARI VAJ-PAYEE:

SHRI AMAR ROYPRADHAN:
SHRI MADHU DANDAVATE:

Will the Minister of LABOUR be pleased to state:

(a) whether he has met the representatives of workers and employers to discuss all major aspects in the

field of bonus and industrial relations; and

(b) if so, the outcome thereof and whether Government agree with the concept of bonus as "deferred wage"?

THE MINISTER OF TOURISM & CIVIL AVIATION (AND LABOUR (SHRI J. B. PATNAIK): (a) Yes, Sir.

(b) The parties have expressed their points of view and these would be into account while formulating Governments policy in the matter.

Expulsion of Indians' from Kuwait

329. SHRI P. K. KODIYAN:

DR. VASANT KUMAR PANDIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the new immigration labour laws introduced by Government of Kuwait and other Gulf countries would result in the expulsion of a large number of Indian immigrant workers mostly Keralites from these countries;

(b) if so, what is the total number of Indian immigrant workers to be affected by the new laws introduced by the Gulf countries;

(c) whether Government of India has approached the concerned Government of Gulf countries to prevent such large scale expulsion of Indian workers; and

(d) if so, what are the results thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Along with nationals of other countries, working in the countries of the Gulf region, those Indian workers who have been there without valid permits and other documents are liable to face deportation.